

Shri F. B. Chavan: I did make an effort, but I did not get any confirmation. That does not mean that I got this further information without my efforts (Interruptions).

Shri Shrihand Geel (Chandigarh): I would like to ask a question....

Mr. Speaker: Normally in call attention notices, only the signatories are allowed to ask questions. If I allow some other Members in one case, I will have to do it again in other cases.

Shri Shrihand Geel: I also wrote to you a letter regarding a call attention notice on the same subject.

Mr. Speaker: May be. But that cannot be considered as a ground for allowing him now to put a question.

Papers to be laid on the Table.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE NATIONAL NEWSPRINT AND PAPER MILLS LIMITED, NEPANAGAR, AND REVIEW BY GOVERNMENT, ETC.

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, and Review by Government, etc., for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-382/67.]

- (2) (i) A copy of the Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-393/67.]

- (3) A copy of the Notification No. S.O. 1556 dated the 1st May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-394/67.]

MINERAL CONCESSION (FIRST AMENDMENT) RULES, 1967.

The Minister of Steel, Mines and Metals (Dr. Chhanna Reddy): I beg to re-lay on the Table a copy of the Mineral Concession (First Amendment) Rules, 1967, published in Notification No. GSR 369 in Gazette of India dated the 18th March, 1967, under sub-section (1) of section 28 of the Mines and Mineral (Regulation and Development) Act, 1957.

[Placed in Library. See No. LT-163/67.]

NOTIFICATIONS UNDER THE EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963, ETC.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Rubber Hoses (Inspection) Rules,